

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY, THE FOURTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

CONTEMPT CASE NO: 1747 OF 2023

Contempt Case filed Under Sections 10 to 12 of Contempt of Courts Act to punish the respondents herein for wilfully violating the Orders of the High Court dated 02.08.2023 passed in WP No. 15117 of 2023.

Between:

Dr. Koyyala Ruth John Paul, D/o Koyyala Venkanna Aged about 32 Years, Occ. Doctor R/o H. No. 1-81/3, Bhavani Nagar Colony, Parvathapur, Peerzadiguda, Uppal, Hyderabad, Telangana- 500039. **...PETITIONERS**

AND

1. Syed Ali Murtaza Rizvi, Secretary Ministry of Health and Family Welfare 3rd Floor DME Building, DM & HS Campus, Opp Koti Women's College Road, Kutbi Guda, Sultan Bazar, Koti, Hyderabad, Telangana-500095.
2. Smt. V. Karuna, Secretary Ministry of Education B-Block, 2, Telephone Bhavan Rd, Saifabad, Khairtabad, Hyderabad, Telangana-500004.
3. Dr. Sunil Kumar, Directorate General of Health Services Medical Counseling Committee Ministry of Health and Family Welfare Nirman Bhawan, Rajpath Area, Central Secretariat, New Delhi, Delhi-110001.
4. Dr. B. Karunakar Reddy, Vice Chancellor, Kaloji Narayana Rao University of Health Sciences Warangal, Telangana- 506007.

...CONTEMNORS/RESPONDENTS

Counsel for the Petitioner : Mr. L. Ravichander, Senior Counsel appears for Ms. Sagarika Koneru

Counsel for the Respondent No. 1: Ms. K.N.D.Swapna Madhuri Assistant Government Pleader for Health, Medical and Family Welfare Department

**Counsel for the Respondent No. 4: Mr. G. Ravi representing Mr. A. Prabhakar
Rao Standing Counsel for Kaloji Narayana
Rao University of Health Sciences**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

CONTEMPT CASE No.1747 of 2023

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. L.Ravichander, learned Senior Counsel appears for Ms. Sagarika Koneru, learned counsel for the petitioner.

Ms. K.N.D.Swapna Madhuri, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. G.Ravi, learned counsel representing Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.4.

2. Learned Senior Counsel for the petitioner submits that the order dated 02.08.2023, passed in W.P.No.15117 of 2023, has been substantially complied with. He, therefore, does not want to prosecute the contempt case.

3. In view of aforesaid submission, the Contempt Case is dismissed as withdrawn.

As a sequel, miscellaneous petitions, pending if any, stand closed.

Sd/-I. NAGA LAKSHMI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Ms. Sagarika Koneru, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH, MEDICAL AND FAMILY WELFARE DEPARTMENT, High Court for the State of Telangana. [OUT]
3. One CC to Mr. A. Prabhakar Rao Standing Counsel for Kaloji Narayana Rao University of Health Sciences [OPUC]
4. Two CD Copies

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HIGH COURT

DATED:04/09/2024

ORDER

CC.No.1747 of 2023



C.C IS DISMISSED AS WITHDRAWN.

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